

favour of the victims namely- Urmila Devi and Rina Devi. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned C.J.M., Giridih within six weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on jointly depositing two demand drafts each of Rs.15,000/- as ad interim victim compensation without prejudice to their defence in this case drawn in favour of the victims namely- Urmila Devi and Rina Devi and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned C.J.M., Giridih in connection with Saria P.S. Case No.124 of 2020 **with the condition that they will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case and they will not disturb or annoy the victims in any manner during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand drafts, the court below is directed to issue notice to the victims namely- Urmila Devi and Rina Devi and on their proper identification, the court below shall handover the same to them forthwith.

(Anil Kumar Choudhary, J.)